

No. 5.—PETITION *by wife for judicial separation on the ground of her husband's adultery*  
(See section 22)

In the (High) Court of \_\_\_\_\_ To the Hon'ble Mr. Justice \_\_\_\_\_  
[or  
To the Judge of \_\_\_\_\_ ].  
The \_\_\_\_\_ day of \_\_\_\_\_, 186.

The petition, *C.B.*, of \_\_\_\_\_ the wife of *A.B.*

SHEWETH,

1. That on the \_\_\_\_\_ day of \_\_\_\_\_, one thousand eight hundred and sixty \_\_\_\_\_ your petitioner, then *C.D.*, was lawfully married to *A.B.*, at the Church of \_\_\_\_\_ in the \_\_\_\_\_
  2. That after her said marriage, your petitioner cohabited with the said *A.B.* at \_\_\_\_\_ and that your petitioner and her said husband have issue living of their said marriage, three children, to wit, etc., etc., (*a*).
  3. That on diverse occasions in or about the months of *August, September* and *October*, one thousand eight hundred and *sixty* \_\_\_\_\_ the, said *A.B.*, at aforesaid, committed adultery with *E.F.*, who was then living in the service of the said *A.B.*, and your petitioner at their said residence \_\_\_\_\_ aforesaid.
  4. That on diverse occasions in the months of *October, November* and *December*, one thousand eight hundred and *sixty* \_\_\_\_\_ the said *A.B.*, at \_\_\_\_\_ aforesaid, committed adultery with *G.H.*, who was then living in the service of the said *A.B.* and your petitioner at their said residence \_\_\_\_\_ aforesaid.
  5. That no collusion or connivance exists between your petitioner and the said *A.B.*, with respect to the subject of the present suit.
- Your petitioner, therefore, prays that this (Hon'ble) Court will decree a judicial separation to your petitioner from her said husband by reason of his aforesaid adultery.

(Signed) *C.B.* (*b*)

*Form of Verification : See No. 1*

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